

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 2**

ITEM No.3 - IA/265(AHM)2024  
in  
**C.P. (IB)/4(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Pankaj Chandulal Shah  
Vs  
Bank of Maharashtra & Ors.

.....Applicant

.....Respondents

**Order delivered on: 07/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dheeraj Garg, Adv.  
For Bank of Maharashtra : Mr. Raju Kothari, Adv.  
For the Personal Guarantor : Mr. Arjun Padhiyar, Adv.

**ORDER**

IA/265(AHM)2024

The report under Section 99 of the IBC has been filed by the applicant RP. Today, Personal Guarantor has appeared through Ld. Counsel Mr. Arjun Padhiyar. One of the Financial Creditors, viz., Bank of Maharashtra, appeared through its Ld. Counsel Mr. Raju Kothari, stated that he could not able to file Vakalatnama as he is not shown as one of the respondents in the Memo of Parties. The Registry is directed to allow to file the Vakalatnama for Financial Creditor – Bank of Maharashtra to be filed. Let copy of the RPs report also be served upon the corporate debtor and financial creditors and file proof of service. Meanwhile, on the next date of hearing, the concerned RP is directed to remain physically present to assist the Adjudicating Authority.

Re-list before the regular bench on 15.02.2024

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**